

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

**Service Tax Miscellaneous Application No.75166 of 2021
&
Service Tax Appeal No.75551 of 2020**

(Arising out of Order-in-Original No.6/CCE/STAX/RKL/2020-21 dated 07.07.2020
passed by Commissioner of CGST & Excise, Rourkela)

M/s Bhushan Power & Steel Ltd.

Thelkoloji. P.O.Lapanga, Dist.-Sambalpur, Odisha

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Rourkela

KK-42, Civil Township, Rourkela-769004

Respondent

Appearance:

Shri H.K.Pandey, Advocate for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI RAJU, TECHNICAL MEMBER

MISC.ORDER NO.75198/2021

FINAL ORDER NO.75563/2021

DATE OF E-HEARING : 27.08.2021

DATE OF DECISION : 27.08.2021

Per P.K.Choudhary :

The Ld.Advocate appearing on behalf of the appellant, submits that the present Miscellaneous application has been filed for withdrawal of the appeal.

2. The Ld.D.R. for the Revenue, has no objection in disposal of the appeal as withdrawn.

3. In view of the above submissions as made by the Ld.Advocate, the prayer of the appellant is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application for withdrawal of appeal stands disposed off

Dictated and pronounced in the open Court

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/

(Raju)
Member (Technical)